

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 504 of 1993.

DATE OF DECISION 25.3.93

Baburaj Vallasseri Applicant (s)

Mr. P. Siven Pillai Advocate for the Applicant (s)
through Shri TCG Swamy

Versus

Union of India through General Manager, Southern Railway and others Respondent (s)

Mr. Thomas Mathew Nellimootil Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S. P. Mukerji, Vice Chairman
and

The Hon'ble Mr. A. V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Y*
2. To be referred to the Reporter or not? *✓*
3. Whether their Lordships wish to see the fair copy of the Judgement? *✓*
4. To be circulated to all Benches of the Tribunal? *✓*

JUDGEMENT

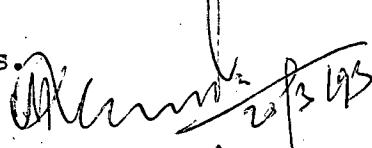
(Hon'ble Mr. A. V. Haridasan, Judicial Member)

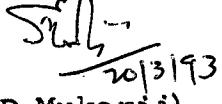
In this application the prayer of the applicant is that the respondents may be directed to give him running allowance for the period from 21.3.91/ 10.4.91 to 7.6.92 at the rate applicable to Goods Drivers forthwith. Claiming this same relief, the applicant had made a representation on 31.7.92 which has not yet been disposed of.

2. When the application was taken up for admission, the learned counsel on either side submitted

that the application can be disposed of with appropriate direction regarding disposal of the representation.

3. In that light, we admit this application and dispose it of directing the third respondent to dispose of the representation submitted by the applicant on 31.7.92 at Annexure A4 in the light of the Reailway Board order in that behalf within a period of one month from the date of receipt of a copy of the judgment. In case the representation dated 31.7.92 is not readily available with the respondent, we direct that Annexure A4 may be made use of for the purpose of disposal. There is no order as to costs.


(A.V. Haridasan)
Judicial Member


S.P. Mukerji
20/3/93
Vice Chairman

25.3.93

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